

[Translation]

National Minorities Commission

7236. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of WELFARE be pleased to state :

(a) the number of reports presented by the National Commission for Minorities after attaining the status of statutory commission;

(b) the number of recommendations made therein;

(c) the number of recommendations accepted out of them; and

(d) the details of the action initiated on the accepted recommendations?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (d). The National Commission for Minorities functioning since 17 May 1993 as a statutory body has not submitted any Report including its Annual Report so far. The Commission has, however, submitted the 14th Annual Report of the erstwhile Minorities Commission for the period 1-4-1991 to 31-3-1992 on 2 February 1995.

The report is under examination. //

Recommendations of Mandal Commission

7237. SHRI RAM KRIPAL YADAV :
SHRI ARJUN SINGH YADAV :

Will the Minister of WELFARE be pleased to state:

(a) whether the Government have received the complaints regarding non-compliance of the recommendations of Mandal Commission;

(b) if so, the details thereof; and

(c) the corrective measures being taken by the Government in the Matter?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The Government have taken the following decisions based on the recommendations of the Mandal Commission :

(a) Vide its OM of 8.9.93 the Government has provided the following :

(i) reservation of 27% of vacancies in direct recruitment for other backward classes in civil posts and services under the Government of India subject to the exclusion of socially advanced persons/sections ('creamy layer').

(ii) candidates belonging to OBCs recruited on the basis of merit in an open competition on the same standards prescribed for general

candidates shall not be adjusted against the reservation quota of 27%.

(ii) the scheme of reservation has been made applicable in direct recruitment to all Ministries and Departments of Government of India, public sector undertakings and nationalised banks under the Government of India.

(b) Vide its order of 25 January 1995, the upper age limit prescribed for direct recruitment has been relaxed by three years for OBC candidates;

The number of attempts in the case of OBC candidates who are otherwise eligible has been increased to 7 in respect of Civil Services Examinations.

(c) Vide its order of 22 October 1993, the Government had revised the existing reservations rosters in order to accommodate the 27% reservation for OBCs in the case of direct recruitment on all India basis by open competition.

(d) Vide its order of 29 December 1993, the Government has revised the rosters with regard to filling up of posts by direct recruitment on all India basis otherwise than by open competition;

(e) Vide the order of 29 December 1993 revised rosters with regard to direct recruitment to Group 'C' and 'D' posts, normally attracting candidates from a locality or region has been issued;

(f) The National Backward Classes Finance and Development Corporation (NBCFDC) has been set up on 13.1.92 for the purpose of promoting the economic development of the backward classes granting financial assistance to them for setting up viable self-employment ventures and upgrading their technical and entrepreneurial skills.

Necessary instructions have been issued on all the above items to the concerned authorities to ensure their proper implementation.

Demands have been received from some quarters for implementation of the remaining recommendations of the Mandal Commission. The Government has not taken any decision in this matter.

[English]

Investment for Agriculture Development

7238. SHRI NURUL ISLAM : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the details of the investment made for agricultural development in the country during the last three years and current year. Sector-wise and State-wise; and

(b) the steps taken to enhance the investment for agricultural development by public sector and private sector in the country?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) : (a) The details of the latest information available on Sector-wise gross fixed capital formation in agriculture from 1991-92 to 1993-94 and State-wise gross capital formation from 1990-91 to 1992-93 are given at enclosed statement.

(b) During the Eighth Five Year Plan (1992-97), significant level of investment is proposed in favour of areas in agriculture and allied activities like horticulture, fisheries, rainfed farming, creation of infra-structure for minor irrigation, post-harvest management, etc. In order to encourage investment in infra-structure for agriculture, it is proposed to establish a new Rural Infra-structural Development Fund within the National Bank for Agriculture and Rural Development (NABARD). This fund will provide loans to State Governments and State-owned corporations for completing the on-going projects relating to medium and minor irrigation, soil conservation, water-shed management and other forms of rural infra-structure.

STATEMENT

(a) Gross Fixed Capital Formation (GFCF) in Agriculture (at current prices)

(Rs in lakhs)

State	1990-91	1991-92	1992-93
1 Andhra Pradesh	N A	N.A	N.A
2 Assam	N.A.	N.A	N.A
3. Gujarat	39285	N.A	N.A.
4 Haryana	47431	N.A	N A
5 Kerala	N A	N.A.	N.A.
6 Madhya Pradesh	94832	102345	111898
7. Maharashtra	120654	127584	15365
8 Orissa (1)	33972*	44406*	47113*
9. Punjab	79415	N.A.	N.A
10 Rajasthan	N.A.	N.A	N.A.
11 Tamil Nadu	N.A.	N.A.	N.A.

Source - State Directorates of Economics and Statistics

N A - Not Available.

(1) - excludes private corporate sectors.

* - excluding figures of Central Government administration.

(b) Sector-wise Gross Capital Formation in Agriculture during 1991-92 to 1993-94.

Year	(At 1980-81 prices)		(Rs. in crores)
	All India	Private Sector	Public Sector
1991-92	4497	3496	1001
1992-93	4617	3552	1065
1993-94 *	4695	3621	1074

* Quick Estimates

S.T.D. in Tamil Nadu

7239 DR. P VALLAL PERUMAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government propose to provide STD facility in various telephone exchanges of Tamil Nadu during the Eighth Five Year Plan Period, and

(b) if so, the details thereof, district-wise?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) and (b) The objectives of the Eighth Five Year Plan of the Department of Telecommunications envisage provision of STD facility to all the exchanges in the country, including the exchanges in all districts of Tamil Nadu, by March, 1997.

LPG Agencies

7240. SHRI A. VENKATESH NAIK : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the number of LPG agencies in Karnataka at present, and

(b) the number of new agencies proposed to be allotted during 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) As on 1.4.1995, there were 275 LPG distributorships in Karnataka.

(b) In addition to the 22 LPG distributorships included in the Marketing Plan 1992-94, 43 LPG distributorships have been included in the LPG Marketing Plan 1994-95 for Karnataka.